

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2241

ANSWERED ON:27.03.2012

SUSPENSION OF FCI OFFICIALS

Ganpatrao Shri Jadhav Prataprao;Jaiswal Shri Gorakh Prasad

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of officers of the Food Corporation of India (FCI) suspended on various charges between the years 2009 to July, 2011;
- (b) whether more than half of the said suspended officers have been reinstated in service;
- (c) if so, the details thereof and the reasons for reinstatement of these suspended officers again in service; and
- (d) the details of the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): During the period from 2009 to July, 2011, two hundred FCI officials were placed under suspension.

(b)&(c): Yes, Madam. Suspension of 171 Officials has been revoked. Suspension is an executive action whereby a Government servant is temporarily kept out of duty pending final action for acts of indiscipline, delinquency, misdemeanour, etc. It is a safeguard against the Government servant from interfering with and hampering the preliminary investigation process and tempering with material evidence oral or documentary. An order of suspension may, at any time, be revoked by the Competent Authority, when it is ascertained that the official under suspension will not be in a position to influence the proceedings or manipulate the records. As per the Provisions of FCI Staff Regulations, 1971, suspension is reviewed by Competent Authority within 90 days and suspension can be revoked after such review.

(d): Does not arise.